

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2865
(To be answered on the 5th August 2021)**

RCF FEES

2865. SHRI A.K.P. CHINRAJ

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether airline operators are entitled to collect Regional Connectivity Fund (RCF) levy from its passengers and if so, the details thereof;
(b) whether the Government has given permission to the airline operators to collect RCF levy or RCF fees from its Passengers and if so, the details thereof;
and
(c) the details of amount collected as RCF and amount spent till date?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) to (c): The Government of India is collecting levy of Rs. 5000/- per flight on scheduled domestic flights on routes other than category II/IIA, Regional Connectivity Scheme (RCS) routes and for the aircraft below 80 seats to fund the Regional Connectivity Scheme-UDAN (Ude DeshKa Aam Nagrik). The airlines pay a levy of Rs 5000/- per departure out of their revenue including the sale of tickets. Routes connecting stations in North-Eastern Region, Himachal Pradesh, Uttarakhand, Union Territories of Jammu & Kashmir, Ladakh, Andaman & Nicobar Islands, Lakshadweep Islands are classified as Category-II. Routes within the North-Eastern Region, Himachal Pradesh, Uttarakhand, Union Territories of Jammu & Kashmir, Ladakh, Andaman & Nicobar Islands, Lakshadweep Islands and Cochin-Agatti-Cochin are classified as Category- IIA. Till now, a total of Rs. 1904 Cr has been received as RCF levy and Viability Gap Funding (VGF) of an amount of Rs. 1253 Cr has been disbursed.